

श्री जाजीव राम : अगर भारतीय सस्त्र को बहुत उत्सुकता है इसको जानने की तो उनकी उत्सुकता को मैं सनात कर दूँ यह कह कर कि इसमें कोई तथ्य नहीं है।

2. SHRI SAUGATA ROY: The Minister has already stated that he has no intention to supply arms to Uganda. As you know, Uganda is ruled by a very fascist dictatorship, which has been very cruel to Indians and other Asian people. Will the Government be ready to give arms in case a liberation struggle is launched against that regime?

MR. SPEAKER: It will be considered when the question arises.

SHRI JAJJIVAN RAM: It is hypothetical, Sir. It is never done.

### WRITTEN ANSWERS TO QUESTIONS

#### Declaration of P.F. Organisation as Industry

\*512. SHRI K. RAMAMURTHY: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the Karnataka High Court, in 1973, had given judgement that the P.F. Organisation is an industry and the appeal preferred against this judgement by Government before the Supreme Court was not allowed; and

(b) if so, whether Government propose to declare the P.F. Organisation as an Industry with retrospective effect?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): (a) While deciding the Civil Revision petition No. 536/1973 (Shri M. Mariswamy Vs. The Registrar of Trade Unions in Mysore), the High Court of Karnataka at Bangalore held that "As the activity of the Provident Fund Organisation is 'industry' the members of the Unions, who are its employees have to be regarded as 'workmen'." The Supreme Court of India dismissed a Special leave petition filed in the matter.

(b) As there is no provision in the Industrial Disputes Act, empowering the Government to declare any establishment or Organisation as an industry, the question does not arise.

#### Issue of Stamp in Honour of Dr. Mohd. Iqbal

\*513. SHRI SAUGATA ROY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal to issue commemorative stamps in honour of the great Urdu Poet, Allama Dr. Mohd. Iqbal;

(b) if so, the present position in that regard; and

(c) whether the stamp can be released within the Birth Centenary Celebration year, which is currently being celebrated in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) Yes, Sir.

(b) The proposal will again be placed before the next meeting of the Philatelic Advisory Committee for its consideration.

(c) This could be known only after the meeting of the Committee.

#### Reservation of seats for Tribals as Labourers in Factories

\*514. SHRI RAJE VISHVESHWAR RAO: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government are considering to reserve seats for the Tribals in the factories as labourers; and

(b) if so, the percentage of seats to be reserved?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). According to the information furnished by the Ministry of Industry (Department of Industrial Development), the question of giving representation to the members of Scheduled Caste and Scheduled Tribe communities in employment with private sector industrial undertakings was examined in that Ministry some time ago arising out of the observations made by the Parliamentary Committee on Welfare of Scheduled Castes and Scheduled Tribes. As a result of the decision taken in the matter, appeal to the private sector enterprises was issued through the auspices of Directors of Industries, technical authorities and Chambers of Commerce and Industry to ensure that the employment of the members of such communities in the private sector undertakings is stepped up.

The Bureau of Public Enterprises, Ministry of Finance has also issued directives to public sector undertakings under the control of Government through the administrative Ministries concerned for making reservations for Scheduled Castes and Scheduled Tribes communities in their services on the lines of the reservations in Central Government services.

**Appointment of I.A.S. Officer as head of E.P.F. as in E.S.I.C.**

\*516. SHRI UGRASEN :  
SHRI DINEN BHATTACHARYA :

Will the Minister of PARLIAMEN-  
TARY AFFAIRS AND LABOUR be  
pleased to state:

(a) whether the Employees' Provident Fund Organisation and the Employees' State Insurance Corporation are two sister organisations working as social security departments for the welfare of industrial workers;

(b) whether the Head of the Department of the Employees State Insurance Corporation is of the status of the Secretary to the Government of India, whereas the Head of the Department of Employees' Provident Fund is a very junior officer hardly having the status of the Deputy Secretary to the Government of India; and

(c) if so, why an I.A.S. Officer as demanded by the All India Employees' Provident Fund Staff Federation has not so far been appointed as the head of the Organisation to set its affairs in a right direction?

**THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMEN-  
TARY AFFAIRS (DR. RAM KRIPAL SINHA):** (a) The Employees' State Insurance Corporation is established for the administration of the Scheme of Employees' State Insurance, and the Employees' Provident Fund Organisation administers the Employees Provident Fund Scheme, Employees Family Pension and the Deposit Linked Insurance Schemes.

(b) The Director General, Employees' State Insurance Corporation is not an officer of the status of the Secretary to the Government of India, he has been allowed the pay of Rs. 3500/- as personal to him. The grade of pay of the Central Provident Fund Commissioner is Rs. 2000 to 2250.

(c) According to the Employees Provident Fund (Commissioners) Recruitment Rules, the post of the Central Provident Fund Commissioner is to be filled by promotion failing which by transfer on deputation from I.A.S. or Central Secretariat

Service or Central Services Class I. The post was filled by promotion.

**Exemption to sick Industrial Units from Payment of Bonus**

\*517 SHRI CHITTA BASU :  
SHRI AHMED M PATEL :

Will the Minister of PARLIAMEN-  
TARY AFFAIRS AND LABOUR be  
pleased to state:

(a) the number of the industrial actions resorted to by the industrial workers all over the country on the issue of payment of bonus in the recent months;

(b) whether the guidelines concerning the exemption to the marginal and sick industrial units from the effect of the Payment of Bonus (Amendment) Ordinance, 1977, were duly issued to the State Governments; and

(c) if not, the reasons therefor ?

**THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA):** (a) Representations were made against the amendments affected in the Payment of Bonus Act, 1965, through an Ordinance promulgated in September, 1975, which was later replaced by an Act of Parliament. There was unrest on the question of bonus but complete information regarding the number of industrial actions resorted to by the workers on this issue is not yet available.

(b) and (c). No, Sir. It was decided not to issue any guidelines in the subject and to leave the question of granting exemption to the discretion of the 'appropriate Governments' under the frame-work of law.

**Survey conducted by Geological and Mining Departments in Orissa and Bihar**

\*518. SHRI K. PRADHANI : Will the Minister of STEEL AND MINES be pleased to state:

(a) whether any survey has been conducted by the experts belonging to Geological and Mining Departments in the State of Orissa and Bihar; and

(b) if so, the precious minerals found as a result of this survey?

**THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK) :** (a) Yes, Sir.